

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

FORTY-FOURTH REPORT

(Presented on 9-8-1995)

I, the Chairman of the Committee on Private Member's Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fourth Report.

2. The Committee met on 7 August, 1995 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1995 (*Insertion of new article 31*) by Shri Sultan Salahuddin Owaisi.
- (2) The Constitution (Amendment) Bill, 1995 (*Substitution of new article for article 44*) by Shri Syed Shahabuddin.
- (3) The Constitution (Amendment) Bill, 1995 (*Amendment of article 164*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*Vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under Rule 294(1) (c) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 11 August, 1995.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1995 (*Insertion of new article 31*) by Shri Sultan Salahuddin Owaisi.

The Bill seeks to insert a new article 31 in the Constitution with a view to providing that the right to adequate potable water shall be a Fundamental Right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1995 (*Substitution of new article for article 44*) by Shri Syed Shahabuddin.

The Bill seeks to substitute new article for article 44 of the Constitution with a view to providing that the State shall endeavour to introduce a model family code which shall apply to the citizens who, or the social groups which, opt for it in lieu of the customary or statutory personal law applicable to them.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1995 (*Amendment of article 164*) by Shri Chitta Basu.

The Bill seeks to amend article 164 of the Constitution with a view to providing that the question whether the Council of Ministers commands the support of the majority of the members of the Legislative Assembly of the State shall be decided only on the floor of the Assembly.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to two Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Representation of the People (Amendment) Bill, 1995 (Amendment of section 22) by Shri Syed Shahabuddin be placed in category 'A'.

The Committee further recommend that the remaining Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

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|---|---------|
| (1) Resolution by Shri Bhubaneshwar Prasad Mehta regarding railway facilities in Jharkhand area. | 2 hours |
| (2) Resolution by Shri E. Ahamed regarding personal laws of religious minorities. | 2 hours |
| (3) Resolution by Shri P.C. Thomas regarding legislation to curb corruption in politics and administration. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Sultan Salahuddin Owaisi, Syed Shahabuddin and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
August 7, 1995
Sravana 16, 1917 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Representation of the People (Amendment) Bill, 1995 (<i>Amendment of section 22</i>) by Shri Syed Shahabuddin.	37 of 1995	A	2 hours
2.	The Constitution (Amendment) Bill, 1995 (<i>Substitution of new article for article 30</i>) by Shri Syed Shahabuddin.	36 of 1995	B	2 hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORMULA FOR 17-8-1995

SANT RAM SINGLA)

AMAR PAL SINGH)

) Sir, I beg to move that this

House do agree with the Forty-fourth

Report of the Committee on Private Members'

Bills and Resolutions presented to the

House on the 9th August, 1995, subject to the

modification that para 6 and part (iii) of para 7

thereof, relating to allocation of time to Resolutions

be omitted.

PART II

* PRIVATE MEMBERS' BUSINESS
MOTION

SANT RAM SINGLA

AMAR PAL SINGH

)
)
) to move the following :-

"That this House do agree with the
Forty-fourth Report of the Committee
on Private Members' Bills and Resolutions
presented to the House on the 9th August, 199

~~*To be taken up before the discussion of Resolutions entered in Part II of the main Agenda for the day.~~

*To be taken up before the introduction of Private Members' Bills entered in Part II of the main Agenda for the day.